

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1288 of 97

Date of order : 6.7.04

Present : HON'BLE MR. NITYANANDA PRUSTY, JUDICIAL MEMBER
HON'BLE MR. N.D.DAYAL, ADMINISTRATIVE MEMBER

RABINDRA NATH PARIA & ORS.

VS

UNION OF INDIA & ORS

For the applicant(s) : None

For the respondents : Mr.S.R.Kar, Counsel

O R D E R

N.Prusty, J.M.

Nobody appears on behalf of the applicantS even on the second call during the course of the day. However, Mr.S.R.Kar, 1d.counsel for the respondents is present.

2. Since nobody appeared on behalf of the applicantS after the sad demise of Mr.S.K.Ghosh, 1d.counsel who was earlier appearing on behalf of the applicantS on the last date i.e. 8.3.04, the case was adjourned 6.7.04 (today). On that date it was also made clear that if nobody appears on behalf of the applicants on the next date of hearing then the matter shall be decided on the basis of the materials available on record.

3. Inspite of the above order nobody has appeared on behalf of the applicantS today when this matter was taken up for hearing. In view of the above, as it appears the applicantS are no more interested to proceed with this case.

4. The OA is accordingly dismissed for default. No order as to costs.

MEMBER(A)

MEMBER(J)

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